

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1646  
ANSWERED ON FRIDAY THE 10<sup>TH</sup> MARCH, 2017  
[PHALGUNA 19, 1938(SAKA)]**

**DISCRIMINATION IN FILM INDUSTRY**

**QUESTION**

**1646. PROF. SAUGATA ROY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Competitive Commission of India (CCI) has received any complaint on denial of employment to some sections of the society in the film industry of the country and if so, the details thereof; and
- (b) the details of the steps taken so far to redress their grievances by CCI?

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS**  
कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI ARJUN RAM MEGHWAL)**  
(श्री अर्जुन राम मेघवाल)

(a) & (b) The Competition Commission of India (CCI) has received information filed by one Shri Vipul A. Shah against All India Film Employees Confederation (AIFEC) & Others (Case No. 19/2014) and by Shri T G Vinay Kumar against Association of Malayalam Movie Artists & others (Case No.98/2014), alleging anti-competitive practices in the matters of employment. After considering the aforementioned cases, the Commission had directed the Director General (DG), CCI to cause investigation into the matters. The DG, CCI had submitted the investigation report to the Commission in the matter, which has been forwarded to the parties for filing their objection/suggestions, if any, to the investigation report of the DG.

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